

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 236 of 2020

IN THE MATTER OF:

Yogesh Kumar Jashwantlal Thakkar

.....Appellant

Vs.

Indian Overseas Bank & Anr.

.....Respondents

Present :

**For Appellant: Mr. Shailesh Chandra Jha, Mr. Sachin Sinha,
Advocates**

**For Respondents: Ms. S.Negi, Advocate for R-1
Mr. Madhusudan Sharma, Advocate for R-2
Mr. George Samuel
Mayuri Raghuvanshi**

O R D E R

05.06.2020 - At the request of the Learned Counsel for 1st Respondent for filing Vakalatnama and for filing of reply / response ten days' time is granted from today. A copy of the reply of Respondent No. 1 may well be served to the Appellant as well as to Respondent No. 2 well in advance three days before the next date of hearing. The filing of reply of Respondent No. 2, if any, can also be done by the next date of hearing. After receipt of reply from Respondent No. 1, it is open to the Appellant to file rejoinder by serving copies to the respective sides.

The Registry is directed to list the matter on **25th June, 2020** for 'Orders'.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)